

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.323/92

Date of Order: 20.4.1992

BETWEEN :

V.G.Raghunadhan

.. Applicant.

A N D

1. Govt. of India,
rep. by Secretary,
Dept. of Atomic Energy,
Bombay.

2. The Chief Executive,
Nuclear Fuel Complex,
Hyderabad - 500 762. .. Respondents.

Counsel for the Applicant

.. Mr.G.Bikshapathy

Counsel for the Respondents

.. Mr.N.Bhaskara Rao, ~~Adv Case~~

CORAM:

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUD L.)

(Order of the Single Member Bench delivered by
Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.)).

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This is an application filed under Section 19 of the Administrative Tribunals Act by the applicant herein to direct the respondents to promote the applicant as Scientific Officer (SD) w.e.f. February, 1992 with all consequential benefits and grant such other relief or reliefs as may deem fit and proper under the circumstances of the case.

The applicant before approaching this Tribunal had put in a representation dated 27.3.1992 to the Competent Authority for redressal of his grievance. Admittedly ~~six~~ months ~~time~~ time has not elapsed from the date of the said representation to the competent authority by the applicant.

Mr. G. Bikshapathy, Advocate for the applicant and Mr. N. Bhaskara Rao, Standing Counsel for the respondents are present. Heard both sides. We are of the opinion that the ~~would~~ interests of the Justice ~~would~~ better ~~served~~ if a direction is given to the respondents to pass final orders on the said representation within reasonable time.

As a matter of ^{fact} ~~the~~ Mr. N. Bhaskara Rao submitted that ~~the~~ representation of the applicant dated 27.3.1992 would be disposed of within ~~a~~ fortnight.

Hence we direct the respondents to dispose of the representation of the applicant dated 27.3.1992 by passing final orders within 2 months from the date of the communication of the order. If the applicant continues to be aggrieved ~~by the said final orders,~~ the applicant would be at liberty to approach this Tribunal afresh in accordance with law.

As an interim measure and to ~~protect~~ the interest of the applicant we direct the respondents not to make any promotions to the post of Scientific Officer (SD)

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until the said representation of the applicant is decided and final orders are passed thereon.

With the said directions and interim relief this OA is disposed of with no order as to costs.

T. Chandrasekhar Reddy

(T. CHANDRASEKHARA REDDY)
Member (Judl.)

Dated: 20th April, 1992

(Dictated in the Open Court)

823/4/92
Deputy Registrar (J)

To

1. The Secretary, Govt. of India,
Dept. of Atomic Energy, Bombay.
2. The Chief Executive Nuclear Fuel Complex,
Hyderabad- 762.
3. One copy to Mr.G.Bikshapathy, Advocate, CAT.Hyd.
4. One copy to Mr.N.Bhaskar Rao, Addl .CGSC.CAT.Hyd .
5. One spare copy.

pvm

sd

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TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

THE HON'BLE MR. V.C.

AND

THE HON'BLE MR. P. BALASUBRAMANIAN: M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY:
MEMBER (JUDL)

AND

THE HON'BLE MR. Q.J. ROY : MEMBER (JUDL)

Dated: 20 - 4 - 1992.

ORDER / JUDGMENT

R.A./C.A./M.A. No.

in

O.A.No. 323/92

T.A.No. (W.P.No.)

Admitted and interim directions
issued

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A.Ordered/Rejected.

No order as to costs.

pvm.

